

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th May, 1979, agreed without any amendment to the Estate Duty (Distribution) Amendment Bill, 1979 which was passed by the Lok Sabha at its sitting held on the 9th May, 1979."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Union Duties of Excise (Distribution) Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 9th May, 1979, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill,"

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 9th May, 1979, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

ASSENT TO BILL

SECRETARY: Sir, I lay on the Table the Finance Bill, 1979, passed by the Houses of Parliament during the current session and assented to since a

report was last made to the House on the 10th May, 1979.

COMMITTEE ON PAPERS LAID ON THE TABLE

TWENTY-FIRST AND TWENTY-SECOND REPORTS

SHRI KANWAR LAL GUPTA (Delhi Sadar): I beg to present the Twenty-first and Twenty-second Reports of the Committee on Papers Laid on the Table.

COMMITTEE ON PETITIONS

ELEVENTH REPORT AND MINUTES

श्री हरि विष्णु कामत (होशंगाबाद) : मभापति महोदय, मैं आपकी अनुमति से इस छोटी नाक मभा की याचिका हमिति का एकादश और इस वर्तमान समिति का अंतिम प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) गदन की सेवा में प्रस्तुत कर रहा हूँ। साथ ही साथ सत्ताइसवीं से पैंसठवीं बैठकों के कार्यवाही सारांश (हिन्दी और अंग्रेजी संस्करण) सदन की सेवा में प्रस्तुत करता हूँ। आशा करता हूँ कि यह दोनों माननीय सदस्यों के लिए उपयोगी सिद्ध होंगे।

AIR (PREVENTION AND CONTROL OF POLLUTION) BILL

(i) REPORT OF JOINT COMMITTEE.

DR. KARAN SINGH (Udhampur): I beg to present the Report of the Joint Committee on the Bill to provide for the prevention, control and abatement of air pollution, for the establishment, with a view to carrying out the aforesaid purpose, of Boards for the prevention and control of air pollution, for conferring on and assigning to such Boards powers and functions relating thereto and for matters connected therewith.

(ii) EVIDENCE BEFORE JOINT COMMITTEE

DR. KARAN SINGH: I beg to lay on the Table the record of evidence

[Dr. Karan Singh]

given before the Joint Committee on the Bill to provide for the prevention, control and abatement of air pollution, for the establishment, with a view to carrying out the aforesaid purpose, of Boards for the prevention and control of air pollution, for conferring on and assigning to such Boards powers and functions relating thereto and for matters connected therewith.

MR. SPEAKER: Statement by Deputy Prime Minister.

(Interruptions)

DR. SUBRAMANIAM SWAMY (Bombay North-east): What are we to do here if we are not allowed to make our submissions?

MR. SPEAKER: I have already permitted and you have made your statement. You cannot make two statements.

DR. SUBRAMANIAM SWAMY: I want to make a submission....**

(Interruptions)

MR. SPEAKER: Nothing will go on record. You have already made your statement; I have allowed you to make a statement.

11.37 hrs.

STATEMENT RE. APPOINTMENT OF AN EXPERT COMMITTEE TO STUDY THE IMPACT OF CONCESSIONS PROVIDED IN TAX LAWS

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI CHARAN SINGH): In my Budget speech on 28th February, I had indicated that an Expert Committee of economists and tax administrators will be appointed to study the impact of concessions provided in our tax laws—especially those relating to corporation tax and central excise—on the techniques of production used in industry and make recommendations for reform

in order to encourage the adoption of labour intensive methods of production. The House will be happy to know that Professor V. M. Dandekar, the noted economist, at present Director of Gokhale Institute of Politics & Economics, Pune, has kindly agreed to be the Chairman of the Committee. Besides the Chairman, the Committee will consist of three non-official members well known for their contribution in the field of Indian economics and interest in public affairs. The three non-official members are:

- (i) Dr. A. Vaidyanathan, RBI Fellow Centre for Development Studies Trivandrum.
- (ii) Dr. Anand P. Gupta, Professor of Economics Indian Institute of Management Ahmedabad.
- (iii) Shri L. C. Jain, Chairman All India Handicrafts Board.

Two senior officers, one from the Central Board of Excise and Customs and the other from the Central Board of Direct Taxes, both having intimate knowledge of the tax laws in their respective areas and long experience of their actual working, will be nominated to the Committee. Dr. A. Bagchi, Director in the Fiscal Policy Section of the Department of Economic Affairs will be the Member-Secretary.

The terms of reference of the Committee will be as follows:

- (i) To identify provisions in Central tax laws which have an influence on the employment of labour in the economy;
- (ii) to examine the impact of these provisions on employment and the techniques of production in industry, agriculture and other areas of economic activity;
- (iii) to suggest appropriate changes in Central tax laws so as to promote employment and adoption of labour-intensive methods of production having due regard to administrative

**Not recorded.